

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS : INDORE**

**Original Application No.201/00222/2019**

Indore, this Friday, the 30<sup>th</sup> day of August, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Anil Dwivedi S/o Late Shri Dharmendra Dwivedi Aged 60 years  
 Occupation Retd. Sr. C.P.O. R/o D-78 Chanakyapuri Dewas (M.P.)  
**-Applicant**

(By Advocate-**Shri Anshuman Bhatt**)

**V e r s u s**

1. Union of India Through Its Secretary Ministry of Textile, Udyog Bhavan, New Delhi 110 107
2. The Cotton Corporation of India Ltd. Through its Chief Managing Director Having its Regd. Office at 'Kapas Bhavan' Plot No.3-A Sector 10 Cbd Belapur Navi Mumbai 400 614 (Maharashtra)
3. The Director (marketing) the Cotton Corporation of India Ltd. Having its Office at 'Kapas Bhavan Plot No.3-A Sector 10 Cbd Belapur Navi Mumbai 400 614 (Maharashtra)
4. Chief General Manager (Marketing) the Cotton Corporation of India Ltd. Having its Office at Chandra Mowli Bldg. Plot No.27 Samrat Nagar Veer Savarkar Chowk Shanoorwadi Rd., Aurangabad 431 005 (Maharashtra)
5. General Manager, The Cotton Corporation of India Ltd. Having its Office at Chandra Mowli Bldg. Plot No.27 Samarat Nagar, Veer Savarkar Chowk, Shanoorwadi Rd., Aurangabad 431005 (Maharashtra) **- Respondents**

(By Advocate-**Ms. Seema Sharma for respondent No.1 and Shri P.J. Mehta for respondents Nos.2 to 5**)

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

Learned counsel for the respondents has filed M.A. No.201/1063/2019 seeking dismissal of this Original Application on the ground of want of jurisdiction. It has been submitted by the respondents that the Cotton Corporation of India is not notified to be covered under Section 14 of the Administrative Tribunal Act, 1985 and therefore he has prayed that this Original Application may be dismissed in limine as it is without jurisdiction.

2. Learned counsel for the applicant agrees to the submission made by the respondents and prays to withdraw this Original Application with liberty to approach the appropriate forum.
3. Accordingly, M.A. is allowed. This Original Application is dismissed as withdrawn with liberty as aforesaid.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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